

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

THIS THE 21ST DAY OF MARCH, 2001

Original Application No. 461 of 1993

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS,MEMBER(A)

Krishna Mohan son of Sri Mohan Lal Sharma
Assistant Engineer(Building and Roads)
Garrison Engineer(West) New Cantt.,
Allahabad.

... Applicant

(By Adv: Shri B.B.Paul)

Versus

1. Union of India through the
Secretary, Ministry of Defence
Govt. of India, New Delhi.
2. Engineer in Chief, Army
Head Quarters, Kashmiri House,
New Delhi.
3. Director(Personnel) (B)
Engineer in Chief, Coordination and
Personnel B. Engineer in
Chief Branch, Army Head Quarter
D.H.Q,P.O. New Delhi 110011
4. Chief Engineer, Lucknow
Zone, M.E.S,Lucknow
5. Central Record Office (Officers)
through its Administrative
Officer),C/o Engineer in Chief Delhi
Zone, Delhi Cantt.
6. Garrison Engineer(West)
New Cantt, Allahabad.
7. Controller General of Defence
Accounts, R.K.Puram,
New Delhi.

... Respondents

(By Adv: Shri Satish Chaturvedi)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA applicant has challenged the order

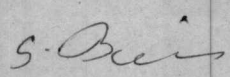
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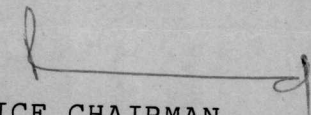
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dated 14.5.1992(Annexure 1), order dated 27.8.1992(Annexure 2) and order dated 5.2.1992(Annexure 3). By the aforesaid orders it has been said that no useful purpose would be solved by taking the case of the applicant regarding claim of stepping up as in similar cases decision has already been taken.

Shri B.B.Paul has submitted that in fact applicant has retired from service on 31.7.1993. It is also submitted that the applicant could not correctly mention the names of the juniors in his representation and hence he could not get relief. It is submitted that this OA may be disposed of giving liberty to the applicant to make a fresh representation before the authority which may be considered and decided. The learned counsel for the respondents has no objection to this suggestion.

The OA is accordingly disposed of finally with the liberty to the applicant to make a fresh representation which shall be considered and decided in accordance with law. There will be no order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 21.3.2001

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